

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.2590 of 2021

1. Chandrashekhar Mishra
2. Anita Mishra
3. Vikash Mishra
4. Sangita Mishra
5. Vikram Mishra @ Vikky @ Vikram Kumar Mishra
..... Petitioners
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : None
For the State : None

Order No.02 Dated- 22.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Apprehending their arrest in connection with Mahila P.S. Case No.14 of 2020 instituted under Sections 498-A, 354, 504, 323/34 of the Indian Penal Code and Section 3/4 of the Dowry Prohibition Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the petitioners are respectively the father-in-law, mother-in-law, brother-in-law, sister-in-law and brother-in-law (*Nandosi*) of the informant and the allegation against the petitioners is that they have treated the informant with cruelty in connection with demand of dowry. It has been averred in the instant anticipatory bail application that the allegation against the petitioners is false and general and omnibus in nature. It has been next averred that the main allegation is against the husband of the informant. It has been further averred in para-19 of the instant bail application that the petitioners are ready and willing to abide by any terms and conditions imposed upon them by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned J.M.- 1st Class, Bokaro within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with

two sureties of the like amount each to the satisfaction of learned J.M.- 1st Class, Bokaro in connection with Mahila P.S. Case No.14 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/